

**COURT-II**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal Nos. 56 of 2013 & 84 of 2013**

**Dated: 06 Nov, 2015**

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**Talwandi Sabo Power Ltd. ....Appellant(s)  
Versus  
Punjab State Power Corporation Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant (s) : Mr. Amit Kapur  
Mr. Vishal Anand  
Mr. Samhit Panja

Counsel for the Respondent (s) : Mr. M. G. Ramachandran  
Mr. Anand K. Ganesan  
Mr. Avinash Menon  
Mr. Matrugupta Mishra &  
Ms. Shikha Ohri for R-2

**ORDER**

Mr. Amit Kumar, learned counsel for the appellant assisted by Mr. Vishal Anand, Advocate has today been heard in rejoinder submissions.

Thus, arguments of both sides in both the Appeals being Appeal No. 56 of 2013 & 84 of 2013 have been concluded today.

**Judgment is reserved.**

**(T. Munikrishnaiah)  
Technical Member**

**(Justice Surendra Kumar)  
Judicial Member**

*rkt/hcj*